

FORFEITED DEPOSITS ACT, 1850

25 of 1850

[14th June, 1850]

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An Act for the forfeiture to Government of deposits made on incomplete sales of land under Regulation 8, 1819b. c[***], Preamble.- WHEREAS pamidars d[* * *] fraudulently avail themselves of the eprovision in Section 9, Regulation 8, 1819, of the Bengal Code f[* * *]that forfeited deposits at sales of land g[* * *] for arrears of rent shall, be applied as if they were purchase-money; It is enacted as follows:-

1. Repeals :-

Repealed by the Repealing Act, 1870(14 of 1870), Section I and Sch. Pt. II]

2. Application of forfeited deposits :-

Any such forfeited deposit shall "be applied to defray the expenses of the sale, and the surplus shall be forffcitdd ito Government'.